श्वी झीलभद्र याजी : जजों को कांग्रेस कमेटियां नहीं नियुक्त करती हैं ।

श्री विमलकतार मन्तालालजी चौरडियाः श्री याजी के इन्टरप्शन का जवाब नहीं है । में नहीं समझता कि वे कोई नई चीज कह रहे हैं। वे तो एक ही डन्डे से हांके जाने वाले ग्रादमी हैं। मैं जरा खुलासे से बतलाऊंगा कि जजों की नियक्ति किस प्रकार की जाती है। जजों की नियक्ति चीफ मिनिस्टरों के एडवाइस पर की जाती है। चीफ मिनिस्टर को मंत्रिमंडल के सदस्य इस बारे में एड-वाइस करते हैं और मंत्रिमंडल को एडवाइस करने वाले लिटिल लिटिल नेहरू, लिटिल लिटिल गान्धीज होते हैं। ये लोग कहते हैं कि हमारे डिस्ट्रिक्ट के अमुक-अमुक आदमी को इस जगह में एपाइंट किया जाना चाहिये । इस तरह से लोएस्ट लेवल से लेकर हाइएस्ट लेवल तक यह चेन बनी हई है जो जजों की नियक्ति के बारे में एडवाइस कर सकती है ग्रौर इसमें से मंत्रिमंडल ग्रौर शासन के लोग हट नहीं सकते हैं। इसलिये हम सब बातों को देखते हुये यह अत्यन्त आवश्यक है कि श्री भपेश गप्त ने जो संशोधन इस सम्बन्ध में रखा है उसको स्वीकार कर लिया जाना चाहियें ग्रौर राष्ट्रपति जी को इस बारे में सब ग्राधिकार दे दिये जाने चाहियें । में माननीय मंत्री जी से प्रार्थना करूंगा कि वे इस बात से सहमत होंगे स्रीर इस बात को मान कर वे डेमोकेसी के सिद्धांत को ही विक-सित करेंगे। हमें इस देश में जनतन्त्र की पद्धति को विकसित करना है और इसके लिये जो भी ग्रच्छे संशोधन हों, उन्हें हमें स्वीकार करना चाहिये । इसलिये मुझे आशा है कि माननीय मंत्री जी इस संशोवन को स्वीकार करेंगे । इन शब्दों के साथ में आशा करता हं कि मैंने इस बिल में श्री गप्त जी के संशोधन के बारे में जो विचार व्यक्त किये हैं उस पर मंत्रिमंडल अवश्य विचार करेगा ।

ANNOUNCEMENT RE. ALLOCA-TION OF TIME FOR GOVERN-MENT BUSINESS

THK VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): I have to inform Members that the Business Advisory Committee at its meeting held today has recommended the allocation of time as follows for Government and other business during the remaining part of the current session: —

Time allotui

i. The Hind i Adoptions 30 minute* and Maintenance (Amendment) Bill, 1962 to the time already taken)

- 2. The Appropriation (Railways) No. 5 Bill, 1962
- 3. The Electricity (Supply) I hous Amendment Bill, 1962
- 4 The Companies (Amend- 1 hour ment)Bill, 1962
- 5. The Foreigners Law (Ap- I hour plication and Amendment) Bill, 1962
- 6. The Metal Tokens (Amend- 30 minute* ment) Bill, 1962
- 7. The Petroleum Pipelines 30 minutes; (Acquisition of Right of user in Land) Bill, 1962
- 8. The Appropriation Bill, 1 hour relating to the Supple mentary Demands for Grants (General) for 1962-63
- 9. The Defence of India Bill, 3 hours 1962 30 minutes
- 10. The Customs Bill, 1962 2 hours
- 11. The Pondicherry (Administration) Bill, 1962 30 minutes
- 12. The Indian Tariff (Am- 30 minute* endment) Bill, 1962
- 13. The Warehousing Cor- 1 homr poration Bill, 1962
- 14. The 'State Associated 30 minutes Banks (Miscellaneous Provisions) Bill, 1962
- 15. The Delhi Motor Vehi- 30 minutes cle Taxation Bill, 1962
- The Manipur Sales of 30 minutes Motor Spirits and Lubricants Taxation Bill, 1962

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1483 Constitution

Tim i allotted

- 17. The Gift-tax (Amendment) 1 hoar Bill, 1962
- 18. The workmen's Compensation (Amendment) Bill, 1962
- 19. The All-India Services 1 hour (Amendment) Bill, 1962,
- 20 Motion regarding measures 2 hours for maintaining prices of essential commodities at reasonable levels

The Committee also recommended that Friday, November 23, 1962, at present allotted for Private Members' business may be allotted for transaction of Government business.

The Committee further recommended that in order to be able to complete the business by November 23, 1962, the House may curtail or dispense with the lunch hour and sit beyond 5 p.m. as and when necessary.

The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at halfpast two of the clock, THE DBPUTY CHAIRMAN in the Chair.

THE CONSTITUTION (AMEND-MENT) BILL, 1961 (TO AMEND ARTICLES 74, 123, 124, 217 AND THE SECOND SCHEDULE)—continued.

SHM K. SANTHANAM (Madras): Madam Deputy Chairman, the desire to define precisely the relations between the President, the Cabinet and Parliament is not unreasonable. Many of us in the Constituent Assembly approached this question from that point of view, but after a prolonged discussion we found that under the British system of Cabinet government, it was not possible to define this relation precisely. If we wanted to define that relation precisely we would have had to adopt the Presidential system, where the executive, the legislative and the judicial po"wers are more or less wholly separated. My friend, Mr. Bhupesh Gupta, has raised the question of the relation between the President and the Cabinet. If he had though a little deeper, he would have found that the relations between the Cabinet and Parliament are no less important and no less difficult and delicate than those between the President and th« Cabinet. Under the Indian Constitution, the President has a dual role, one is that of a constitutional head and the other that of a guardian of the Constitution. It is as a consitutional head he functions ordinarily. Normally whenever there is a majority party and a Cabinet having the support of that party, the President's function is more or less to advise informally, but to accept the decisions of Parliament and the Government. But even in normal times extraordinary situations may arise when the President may have to come down and say: "I shall not accept your advice and I will take all the consequences, including that of impeachment." For instance, suppose a Government simply because it has got a twothirds majority resolves to abolish Part HI-Fundamental Rights. What is the President as the guardian of the Constitution to do? I think it is his business to advise the Government that it should not do it, it should not misuse its temporary majority for such a vital destruction, as it were, of the Constitution. And I think he will be entitled to tell the Cabinet: "You can go and impeach me. I am not going to agree to it." He may refuse to agree to it and dissolve Parliament and leave it to the people to decide. To say that he must evem in such a cas° simply put his signature, that is. Cabinet advice shall be absolutely binding, will mean that the Constitution will be absolutely at the mercy of a wavering executive. Then, again, let us conce've of a situation where the Cabinet i»